

16.05 hrs.

STATEMENT BY MINISTER

Revision of Rate of Industrial Dearness Allowance

[English]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): The honorable Members of the House may be pleased to learn that pursuant to the recommendations of the tripartite DA . Committee, the Government have decided that the rate of Industrial Dearness Allowance (IDA) payable to the employees of the Central public sector enterprises to whom IDA is applicable shall Stand enhanced from Rs. 1.65 to Rs. 2.00 per point increases linked to All - India Consumer price index (ATCPI) 800 points with effect from 1-1-89 . Arrears of IDA due for the period from 1-1-89 to 32-12-91 would be credited to the provident Fund of the employees to the extent of 50% the balance 50% being disbursed in cas. It is estimated that over 20 lakhs of employees stand to benefit on account of this measure

The Government has further decided to permit negotiations for revision of wages in the Central public sector enterprises New wage settlements which are to be concluded shall be valid for a period of 5 years. Guidelines to the enterprises are being issued separately by the Department of Public Enterprises which is working out the details.

Further the Government have decided to introduce with effect from 1st of April, 1993 a Pension Scheme for the Employees Provident Fund Subscribers which will have the following features:-

- * The Scheme will not entail any further financial commitment to the employees or the employers.

- * Pensions will be payable on monthly basis to -

- employees superannu-

ating at 58 years of age or leaving service earlier with qualifying service of 20 years subject to a minimum of 10 years of membership; pension payable being based on average salary of the last five years of service.

employees sustaining permanent total disablement during service.

widowed survivor of the subscriber.

In addition to the widowed survivor , two children / orphans.

All the 17 million provident fund subscribers are eligible for pension under the new scheme.

* A bill to amend the Employees Provident Funds and Miscellaneous Provisions Act. 1952, for this purpose is being introduced shortly. (Interruptions)

MR. DEPUTY SPEAKER: Now I call Mr. Mathews to speak.

SHRI SRIBALAV PANIGRAHI (Deoganh) : Sir, I want to have a clarification.

MR. DEPUTY SPEAKER: No clarification can be asked because Rule 372 is very clear . It says:

" A statement may be made by a Minister on a matter of public importance with the consent of the 'Speaker but no question shall be asked at the time the statement it made."

(Interruptions)*

[Translation]

SHRI NITISH KUMAR (Babh): Mr. Deputy Speaker, Sir, is it going on record? Clarification can be sought only under exceptional circumstance and that too when the chair permits. Have you permitted it?

(Interruptions)*

[English]

MR. DEPUTY SPEAKER: It is not going on record. No permission is given.

SHRI NITISH KUMAR: Then everything should be expunged from the record.

MR. DEPUTY SPEAKER: Whatever Mr. Dhananjaya Kumar has said, the Minister answer and what Mr. Panigrahi has said will be expunged from the record. (*Interruptions*)

16.09 hrs

STATUTORY RESOLUTION RE. DISAPPROVAL OF THE NATIONAL THERMAL POWER CORPORATION LIMITED, THE NATIONAL HYDRO ELECTRIC POWER CORPORATION LIMITED AND THE NORTH EASTERN ELECTRIC POWER CORPORATION LIMITED (ACQUISITION AND TRANSFER OF POWER TRANSMISSION SYSTEMS) ORDINANCE

AND

NATIONAL THERMAL POWER CORPORATION LIMITED, THE NATIONAL HYDRO-ELECTRIC POWER CORPORATION LIMITED AND THE NORTH EASTERN ELECTRIC POWER CORPORATION LIMITED (ACQUISITION AND TRANSFER OF POWER TRANSMISSION SYSTEMS) BILL.- *CONTD.*

[ENGLISH]

SHRI PALA K.M. MATHEW (Idukki): Sir, I rise to support this Bill and I will take less time than suggested by you.

This Bill is basically meant to ensure development of national power grid on a scientific, efficient and economic basis. So, in every State, if we make a study and survey of the transmission system, we can find that there are so many gross deficiencies and defects. In my State, Kerala, I happened to be a Member of the State Electricity Board

for a few years and I know as to what had been taking place in those days, with regard to generation as well as transmission systems. If you make a study of these different States, it will abundantly prove that the system has got very gross deficiencies. Therefore, it is absolutely necessary that the whole thing should be coordinated and brought under a national grid.

Nowadays, it has become a fashion to bring in the name of mullet-nationals, the IMF, the World bank and so, on. In this context, especially with regard to the formation of this National Grid, I do not know how it is relevant in any sense. I do not know how it is relevant in any sense. I do not think any of those world organisations have got anything to do or to influence the formation of such a system, which is absolutely essential for the country. We have to do this because of so many reasons that have already been suggested here. I do not want to repeat them. One thing we have to remember is that today the world has become a global village and everything is being integrated and coordinated every where. This will help the integration of our country. So, it is rather foolish to say that this will not help to improve the economy, efficiency and also better maturity of the whole system. I request the hon. Members on the other side to support this Bill.

SHRI R. NAIDU RAMASAMY (PERIYAKULAM): Sir, I thank you very much for providing me this opportunity to participate in this debate on behalf of the All India Anna DMK. Before bringing this Bill in 1991, the Government has already transferred the power transmission systems of the National Thermal Power Corporation, National Hydroelectrical Power Corporation and North Eastern Electrical Power Corporation to the Power Grid Corporation.

The Centre had taken this policy decision to form a national Power Grid Corporation in 1981 and it took this Government - which works at a snail's pace - nine years to form the Grid.

This Bill seeks to give a final effect to the